

16.05 hrs.

**APPROPRIATION (RAILWAYS)
NO. 2 BILL*, 1977**

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways."

The motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

PROF. MADHU DANDAVATE: I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways, be taken into consideration.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: We shall now take up the clauses.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill"

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. MADHU DANDAVATE: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

16.08 hrs.

LOKPAL BILL*

MR. DEPUTY-SPEAKER: We shall now take up Private Members' Bills.

SHRI P. K. DEO (Kalahandi): I beg to move for leave to introduce a Bill to make provision for the appointment and functions of an authority named the Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to make provision for the appointment and functions of an authority named the Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith."

The motion was adopted.

SHRI P. K. DEO: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of article 16)

SHRI P. K. DEO (Kalahandi): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 17-6-77.

†Introduced/Moved with the recommendation of the Vice-President acting as President.